

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 1460,1435 & 1499 OF 2018**

**IN**  
**APPEAL NO. 246 OF 2018**

**Dated: 24<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**TANGEDCO**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy  
Mr. S.Vallinayagam  
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr.Adv.  
Mr. Tejasv Anand  
Mr. Deepak Khurana for R-2

Mr.M.G. Ramachandran  
Ms. Ranjitha Ramachandran for R-3

Mr. Ashish Anand Bernard  
Mr. Parmahans for R-5

**ORDER**

**IA NO. 1435 OF 2018 - (for directions)**

Issue notice on the IA No.1435 of 2018 filed by the second Respondent returnable on **29.10.2018**.

Learned counsel, Shri G. Umpathy, appearing for the Appellant prays for another two days' time to file reply in the instant IA.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

The learned counsel, appearing for the Appellant is permitted to file his reply to the IA No.1435 of 2018 on or before 29.10.2018 after serving copy to the appearing Respondents.

Re-list the matter for on **29.10.2018**, at the request of learned counsel appearing for the Appellant to enable him to do the needful.

**(S. D. Dubey)**  
**Technical Member**  
*PR/PK*

**(Justice N. K. Patil)**  
**Judicial Member**